

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.314(ND)/2017

IN THE MATTER OF:

A. Manohar

.... Applicant/petitioner

Vs.

Union of India & Ors.

.... Respondents

Order under Sections 245 of the Companies Act

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent :

ORDER

In the order dated 26.10.2017, in the column concerning presence of the Counsel namely, Mr. Ajay Garg, Counsel for the petitioner and Mr. Mukul Chandra, Counsel for the Respondent No. 1, 2 & 4 have been erroneously typed as no one was in fact present. The same is deleted. A corrected copy of the order be issued and uploaded on the website.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)